

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BENGALURU**

**ORIGINAL APPLICATION NO.170/00162/2019**

**DATED THIS THE 09<sup>TH</sup> DAY OF JANUARY, 2020**

**HON'BLE DR.K.B.SURESH  
HON'BLE SHRI C.V.SANKAR**

**...MEMBER(J)  
...MEMBER(A)**

Balaram Singh Thakur,  
S/o Manohar Singh Thakur,  
Aged about 68 years,  
Retired TBOP PA, Gulbarga HO,  
Residing at No.19,  
Bhagyanagara,  
Sedam Road,  
Gulbarga-585 306.

. . .Applicant.

(By Advocate Shri B. Venkateshan)

V/s.

1. The Union of India  
Rep. by the Secretary,  
Department of Posts,  
Dak Bhavan,  
New Delhi-110 001.

2. Post Master General,  
N.K. Region,  
Dharwad-580 001.

3. The Sr. Superintendent of Post Offices,  
Gulbarga Division,  
Gulbarga -585101. . .Respondents

(By Shri K. Gajendravasu, Standing Counsel for Respondents)

**ORDER (ORAL)****HON'BLE DR.K.B.SURESH**      **...MEMBER(J)**

Heard. The matter seems to be covered by White Washer's Judgment of the Hon'ble Apex Court and the applicant is only a Group 'C' employee. Even if by a mistake, the benefit had been granted to him, it cannot now be recovered. Whatever amount has been recovered, must be returned within one month next without interest and after that with interest at the rate of 15%, as stated by the Hon'ble High Court of Karnataka in other cases.

2. OA allowed to this extent. No costs.

(C.V.SANKAR)  
MEMBER(A)

(DR.K.B.SURESH)  
MEMBER(J)

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**Annexures referred to by the Applicant in OA No.170/00162/2019**

Annexure A1 : Copy of Memo dated 2.8.2010.

Annexure A2 : Copy of Memo dated 1.12.2010.

Annexure A3 : Copy of Memo dated 21.12.2010.

Annexure A4 : Copy of Memo dated 14.2.2011.

Annexure A5 : Copy of Applicant's representation dated 1.5.2011.

Annexure A6 : Copy of Memo dated 18.5.2011.

Annexure A7 : Copy of order dated 13.2.2013 in OA.No.241/2011.

Annexure A8 : Copy of Judgment dated 28.1.2014 in WP.No. 101838/2013

Annexure A9 : Copy of DG's OM dated 25.4.2011.

Annexure A10 : Copy of order dated 9.10.2015 in OA.No.361/2014.

Annexure A11 : Copy of Judgment dated 20.9.2016 in WP.No. 200807/2016.

Annexure A12 : Copy of Memo dated 2.3.2018.

Annexure A13 : Copy of order dated 14.3.2013 in OA.No.1088/2011.

Annexure A14 : Copy of Judgment dated 4.2.2015 in WP.No. 30629/2014.

Annexure A15 : Copy of Judgment dated 16.8.2016 in SLP.No. 4848/2016.

Annexure A16 : Copy of Judgment dated 13.9.2017 in RP.No. 1939/2017 in SLP.No.4848/2016.

Annexure A17 : Copy of Memo dated 22.3.2017.

Annexure A18 : Copy of order dated 22.5.2012 in OA.No.382/2011.

Annexure A19 : Copy of Judgment dated 10.8.2015 in WP.No. 11336/2012.

Annexure A 20 : Copy of Judgment dated 10.8.2018 in SLP.No. 23260/2018.

Annexure A 21 : Copy of Applicant's appeal dated 11.1.2018 to DG Posts.

**Annexures referred to by the Respondents in the Reply**

Annexure R 1 : Copy of Judgment dated 12.8.2016 in Civil Appeal No. 90/2015.

Annexure R 2 : Copy of letter dated 25.11.2016.

Annexure R3 : Copy of order dated 28.2.2019 in OA.No.151-153/2018.

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